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WA-3642-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 9th OF JANUARY, 2026

WRIT APPEAL No. 3642 of 2025

ASHISH KUMAR BHARKE

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Pramod Singh Tomar - Advocate for appellant.

Dr.S.S.Chouhan - Government Advocate for respondents/State.
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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

1. Learned counsel appearing on behalf of appellant seeks leave to withdraw the appeal however prays that some time may be granted to appellant to join at the place of posting.
2. In view of the above, appeal is dismissed as withdrawn. Appellant shall join the place of posting on or before 16.01.2026.
3. Learned counsel for appellant however, reserves the right for seeking a posting for his wife also in terms of the transfer policy wherein husband and wife can be posted at the same place.
4. In case such a representation is given, it will be open to the respondents to consider the same in accordance with rules.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE



VPA

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